

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4898  
ANSWERED ON:02.09.2011  
ANGANWADI CENTRES  
Naik Dr. Sanjeev Ganesh

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government has taken any steps to create awareness among people about their right to demand the opening of Anganwadi Centres under anganwadi on demand;
- (b) if so, the details thereof; and
- (c) if no, the reasons therefor?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)(b)&(c): Integrated Child Development Services (ICDS) Scheme is a Centrally Sponsored Scheme, being implemented by the States/UTs. Hon'ble Supreme Court in its Order dated 13.12.2006, in WP No. 196/2001 – PUCL Vs. UOI & Others, inter-alia, directed that rural communities and slum dwellers should be entitled to an Anganwadi on Demand (AoD) in cases where a settlement has at least 40 children under six but no AWC. In 2008, Government of India approved universalization of the Integrated Child Development Services (ICDS) Scheme, under the 3rd phase of expansion, bringing the total number of AWCs to 14 lakh, including an additional provision of 20,000 AoDs. The guidelines for setting up of AoDs were circulated to all the States/UTs vide Ministry's letter dated 29th May, 2009. On the basis of requests received from the States, 1929 AoDs have been approved for sanction. These guidelines have since been uploaded on Ministry's website [www.wcd.nic.in](http://www.wcd.nic.in).